

4. In view of the above, we accept the request of the assessee for withdrawal of the appeal as Pr.CIT-2 has issued Form-3.

5. However, the aforesaid is subject to a caveat that in case the dispute relating to tax arrears for the captioned A.Y. is not ultimately resolved in terms of the afore-stated Act, the appellant (i.e. the assessee) is at liberty to approach the Tribunal for reinstatement of the appeal and the Tribunal shall consider such application appropriate as per law. The Ld.DR for the revenue has no objection with regard to the aforesaid caveat.

6. In the result, the appeal of the assessee is dismissed as 'withdrawn'.

Order pronounced in Open Court on 11/12/2020.

Sd/-
(P. MADHAVI DEVI)
JUDICIAL MEMBER

Dated: 11th December, 2020

• *gmv*

Copy of Order forwarded to:

1. Mrs. Lakshmi Shankar Gumudavelli, H.No.8-2-293/12-1, Sri Vilash, Road No.14, Banjara Hills, Hyderabad 500 033.
2. ITO, Ward 17 (4), Hyderabad.
3. ACIT, Range 17, Hyderabad
4. CIT(A)-5, Hyderabad.
5. Pr.CIT-5, Hyderabad
- 6 D.R. ITAT Hyderabad
7. Guard File